

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 279**  
(TO BE ANSWERED ON 08.12.2022)

**NETAI CARNAGE IN WEST BENGAL**

**279 SHRI SUKHENDU SEKHAR RAY:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether carnage took place at village Netai under Lalgarh Police Station in the State of West Bengal on 7 January, 2011 resulting in death of nine innocent villagers;
- (b) whether Calcutta High Court ordered for CBI inquiry into the massacre in February, 2011 which was upheld by the Supreme Court;
- (c) if so, the number of alleged culprits that have been arrested by CBI so far;
- (d) the number of witnesses in the pending case; and
- (e) the number of evidences out of the total number of witnesses recorded in the designated court so far?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a): CBI has registered a case RC 3(S)/2011-SCB Kolkata in the matter u/s 148/149/326/307/302 IPC and section 25/27 of Arms Act, 1959 in the incident of death of nine people took place at Village Netai under Lalgarh Police Station in the State of West Bengal.

(b): CBI took over the case in compliance of the order dated 18.02.2021 passed by Hon'ble High Court, Calcutta in Writ Petition Nos. 1170(W)/2011, WP 1172(W)/2011 and WP 1181(W)/2011.

The State of West Bengal had filed SLP(C) No. 006175/2011 registered on 26.02.2011 against WP No. 1170/2011 which has been disposed of on 17.03.2011 by Hon'ble Supreme Court as dismissed.

(c): 20.

(d): 115 number of witnesses in the pending case.

(e): 26 number of evidences out of the total number of witnesses recorded in the designated court so far.

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